# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V Meeting held on 15.07.2010

The Meeting No. 15/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 15.07.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. J.D. Giri, Nominee AEPC	AEPC

## (TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 16/84-ALC3/2010 MEETING DATE : 15.07.2010

	I <b>I</b>	1 3	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Withdrawn
$\begin{vmatrix} 1 \\ 1 \end{vmatrix}$	HQ File :01/84/050/00258/AM10/		Lic.No/Date:0410104218 24.04.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered and approved in NC meeting held on 03.06.2010. It was therefore decided to withdraw this case from the agenda.

	Case No.:8/9/84-ALC3/2010	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Deferred
$\begin{vmatrix} 1 \\ 2 \end{vmatrix}$	HQ File :01/84/050/00044/AM11/	RLA File :02/24/040/00003/AM11/	Lic.No/Date:0210140892 16.04.2010	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm did not attend the personal hearing granted to them. It was therefore decided to re-list this case on subsequent request of the firm for re-consideration.

	'	15.05.0010	Status: Approved
HQ File :01/84/050/00073/AM11/		Lic.No/Date:3110043223 14.05.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below:-

II			
S.	Export item	Import item	Quantity allowed
No.			
1	Paraweb	1.Yarn High Tenacity	1) 85765 Kgs
	reinforcement	Polyester Filament yarn	
	Webbing Strips made-	2.Linear Low Density	
	up of Polyester	Polyethy (LLDPE)	2) 150275 Kgs
	Filament Yarn,	3.Masterbatch	
	LLDPE, Masterbatch		3) 5826 Kgs
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The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance

II I	1 3	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Approved
HQ File :01/84/050/00068/AM11/		Lic.No/Date:3110043409 28.05.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below:-

S.	Export item	Import item	Quantity allowed
No.			
1	Paraweb	1.Yarn High Tenacity	1) 157605 Kgs
	reinforcement	Polyester Filament yarn	,
	Webbing Strips made-	2.Linear Low Density	
	up of Polyester	Polyethy (LLDPE)	2) 97367 Kgs
	Filament Yarn,LLDPE,	3.Masterbatch	
	Masterbatch & Kevlar	4. Kevlar	3) 4057 Kgs
			4) 207 Kgs.

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

		Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Approved
HQ File :01/84/050/00100/AM11/	RLA File: 05/24/040/00133/AM11/	Lic.No/Date:0510267540	

	05.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

Export item	Export Qty.	Import item	Quantity allowed
Girls Skirt in 100% Polyester Knitted Fabric GSM: 40+/- 10% Style No.784838 – 789781	156966	100% Polyester Knitted fabric GSM: 40+/- 10%	

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

	]	Meet No/Date:16/84-ALC3/2010 15.07.2010	Status: Deferred
6	RLA File :10/24/040/00025/AM11/		Defer Date: 19.08.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was decided to defer the case for re-listing on 19.08.2010.

	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	15.05.2010	Status: Approved
HQ File :01/84/050/00102/AM11/		Lic.No/Date:0210144640 08.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

Export item	Export	Import item	Quantity
	Qty.		allowed
Coverall, Made of (1)	5000	Nomex III A Fabric; Type;	21421.840 Sq.
Nomex III A Fabric;	Nos.	23(EN4T), width-58", weight-4.5	Metre.
Type; 23(EN4T)		OZ/YD2, GSM-155+/-10%	
Winter Jacket Made	400	Nomex III A Fabric; Type;	1077.5 Yard
of (1) Nomex IIIA	Nos.	73(EN4T), width-58", weight-4.5	
Fabric EN 73		OZ/YD2, GSM-155+/-10%	
		Nomex liner fabric; Type; EM0G,	650 Yard

weight-150 GM2, GSM-150+/-	
Spun Nomex thread 45' S/3	240000 Yard
100% Nomex non woven felt-GSM-150+/-10%, width -150cm, K-3449	805 Yard

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual condition

Case No.:4/16/84-ALC3/2010	Party Name: UNIWORTH TEXTILES	Meet No/Date:16/84-ALC3/2010	Status:
	LIMITED,	15.07.2010	Approved

HQ File :01/84/050/00103/AM11/	RLA File :02/24/040/00017/AM11/	Lic.No/Date:0210144695	
		08.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
100% All Wo	ol 20586	(1) 2/90 100% All Wool	3630 Kgs
Worsted Fab	ic Kg.	Worsted Grey Yarn	
(Unbleached,		(2) 2/80 100% All Wool	4883 Kgs
Unprocessed) 670	37	Worsted Grey Yarn	
Metrs.		(3) 2/70 NM 100% All Wool	3500 Kgs
		Worsted Grey Yarn	
		(4) 2/90 Nm 100% All Wool	7040 kgs
		Worsted Dyed Yarn	
		(5) 2/80 Nm 100% All Wool	2600 kgs
		Worsted Dyed Yarn	
		(6) 2/70 NM 100% All Wool	1220 kgs
		Worsted Dyed Yarn	

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:5/16/84-ALC3/2010	3	15.05.0010	Status: Approved
HQ File :01/84/050/00104/AM11/		Lic.No/Date:0510267886 09.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below: -

	Export item	Export	Import item	Quantity
		Qty.		allowed
	Ladies Tunic With Embroidery	8100	99% Polyester 1%	21060 Sq.
	Made of 99% Polyester 1%	Nos.	Metallic Satin Printed	Metre
	Metallic Satin Printed Woven		Woven Fabric GSM-	
	Fabric GSM-98 (+/-10%) Style		98(+/-10%)	
	Ribbonn Chimmer –1J008888			
	Ladies Tunic With Embroidery	5450	97% Polyester 3%	16405 Sq.
	Made of 97% Polyester 3%	Nos.	Spandex Dyed Woven	Metre
	Spandex Dyed Woven Fabric		Fabric GSM-96 (+/-	
	GSM-96 (+/-10%) Style		10%)	
	Embellished Elgance			
	1J008370			
Ш				

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

## Manually generated agenda cases

Case No.135	M/s Chandra Mukhi Impex Pvt. Ltd., Kolkata
NC Meeting No.16/AM11	F.No.01/84/50/208/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.0210135613 dated 18.12.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 19.08.2010

Case No.136	M/s Augustan Knitwear Pvt. Ltd., Coimbatore
NC Meeting No.16/AM11	F.No.01/84/50/266/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.3210042762 dated 5.2.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:

Export item	Export Qty.	Import item	Quantity allowed
Woven Mens Jacket containing 369.60 Sq. Metre of import item	120 Nos.	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour, 160GSM	435 Sq. Metrs.

Woven Ladies Jacket containing 1478.40 Sq. Metre of import item	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour (160GSM)	1721 Sq. Metrs.
Woven Mens Pant containing 2152.80 Sq. Metre of import item	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour (160GSM)	2343 Sq. Metrs.
Woven Ladies Jacket containing 1904.64 Sq. Metre of import item	95% Polyester 5% Spandex Woven Fabric 57/58 Inch Black Colour (160GSM)	2112 Sq. Metrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

Case No.137	M/s Chandra Mukhi Impex Pvt. Ltd., Kolkata
NC Meeting No.16/AM11	F.No.01/84/50/209/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.0210135620 dated 18.12.2009

The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 19.08.2010

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Case No. 138	M/s. Star Wire (India) Ltd., New Delhi.
NC 16/11 dt 15 07 2010	F.NO.1/84/50/016/AM-07/DES-V

Ratification of input output norms in respect of Advance Authorization No. 0510175256 dt. 27.01.2006 and 0510181093 dt. 20.04.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there were two advance authorizations No. (i) 0510175256 dt. 27.01.2006 and (ii) 0510181093 dt. 20.04.2006 of the firm wherein adhoc norms were already fixed by NC with condition to produce No Objection Certificate (NOC) from D/o Defence Production & Supplies, Govt. of India. Subsequently, after personal hearing of the representative of applicant firm, NC in its meeting held on 24.04.2008 waived the condition to produce NOC from D/o Defence Production & Supplies, Govt. of India because of the fact that exports have already been effected prior to the communication of said NC decision. However, representative of the firm had informed that they could arrange the certificate dated 18<sup>th</sup> March 2008 from the Deptt. of Defence, USA Joint contracting Command –lrag/Afghanistan, Camp Eggars confirming that the supplies received under reference are for exclusive usage of Afghan National Army. Accordingly, the NC had advised R.A to verify the genuineness of the above referred certificate dated 18.03.2008 in consultation with the High Commissioner/Embassy of Afghanistan. Norms Committee in its meeting held on 29.04.2010 had decided to advise R.A to issue EODC taking into consideration the only relevant documents required for redemption as prescribed in Chapter – 4 of HBP (Vol.I) and waiving verification condition of certificate dated 18.03.2008 referred above issued by Camp Eggers in view of U.O letter dated 30<sup>th</sup> August, 2006 from Sh. Dilip Sinha, Joint Secretary (PAI), Ministry of External Affairs, Govt. of India addressed to DGFT referred above. In that case only one advance authorization No. 0510181093 dated 20.04.2006 was mentioned. The 2<sup>nd</sup> advance authorization No. 0510175256 dt. 27.01.2006 was left out. The Committee therefore decided to advise R.A to take similar necessary action in this case also. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.139	M/s Imperial Readymade Garments Factory India Pvt.
	Ltd. , Chennai
NC Meeting No.16/AM11	F.No.01/84/162/187/AM10/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of

Advance	<b>)</b>	authorization	No.0410108432	dated	
13.10.20	009				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 19.08.2010

Case No.140	M/s Bombay rayon fashions Ltd., Mumbai
NC Meeting No.16/AM11	F.No.01/84/50/224/AM11/DES-V
Dated	Ratification of input output norms in respect of
15.7.2010	Advance authorization No.0310541630 dated
	23.10.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15 7 2010

Case No.141	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.		
NC 16/11 dt. 15.07.2010	F.No. 01/84/50/217/AM-10/DES-V		
Ratification of input	output norms against Advance Authorization		
No.0510255318 dt. 30.12.2009.			

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Balram Khanna, General Manager of the firm, who appeared for personal hearing before the Committee. He explained the case alongwith relevant documents. The Committee after deliberations in consultation with the

representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-196 as detailed below:

Export item	Export	Import item	Quantity
	Qty.		allowed
Linen Cotton Embellished	11560	Linen Cotton Fabric	13532 Sq.
Waist Coat (Qty: 11560 Nos)	Nos.	55% Linen Fabric 45%	Metrs.
Made of 55% Linen Fabric		Cotton Fabric GSM	
45% Cotton Fabric Garment		200 +/-10% )	
13410 Sq. Metre			

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.142	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.	
NC 16/11 dt. 15.07.2010	F.No. 01/84/50/216/AM-10/DES-V	
Ratification of input	output norms against Advance Author	ization
No.0510255315 dt. 30.12.2009.		

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Balram Khanna, General Manager of the firm, who appeared for personal hearing before the Committee. He explained the case alongwith relevant documents. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-290 as detailed below:

Export item	Export Qty.	Import item	Quantity allowed
Linen Top Made of 70% Cotton Fabric 30% Silk Fabric with Embellishment Garment 19583 Sq. Metrs.	10417 Nos.	Woven Printed Fabric 70% Cotton Fabric 30% Silk Fabric GSM 38+/-10%)	•

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

Case No.143	M/s. S. Khoday Silk Twisting Factory, Bangalore.	
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/016/AM-11/DES-V	
Amendment against Advance Authorisation No.0710040425 dated 23.09.2005.		

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124 & J-129. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. They approached R.A for clubbing and closure alongwith other 4 advance authorizations, which has been rejected. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of Closure & E.O extension, NC has no role to play. It was therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No.144	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/021/AM-11/DES-V

Amendment against Advance Authorisation No.0710039802 dated 24.8.2005.

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. Against this licence, they imported MRS 17412.730 Kgs and but exported MRS 14868.890 Kgs i.e 2341.750 Kgs. of excess exports made in this case. Further, in Dupion Silk they imported 7789.690 Kgs but exported 5053.33 Kgs in shortfall (shortfall Qty. 550-765 Kgs.) and for shortfall Qty. they have already paid customs duty. In view of this they have requested to enhance the import Qty. & export Qty. of MRS against the said advance authorization with revalidation for 3 months so that they can complete imports accordingly. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise firm to make their request to Policy Relaxation Committee (PRC) for pro-rata enhancement & revalidation.

Case No.145	M/s. S. Khoday Silk Twisting Factory, Bangalore.	
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/017/AM-11/DES-V	
Amendment against Advance Authorization No.0710054892 dated 11.12.2007.		

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of E.O extension, NC has no role to play. It was

therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No.146	M/s. S. Khoday Silk Twisting Factory, Bangalore.	
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/552/AM-10/DES-V	
Amendment against Advance Authorisation No.0710054898 dated 11.12.2007.		

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of E.O extension, NC has no role to play. It was therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No.147	M/s. S. Khoday Silk Twisting Factory, Bangalore.
NC 16/11 dt. 15.07.2010	F.No. 01/84/162/551/AM-10/DES-V
Amendment against Advance Authorization No.0710054890 dated 11.12.2007.	

Decision: - The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.

Suresh S.Khoday, Partner in the firm, who appeared for personal hearing alongwith two authorized representatives of the firm before the Committee. They explained the case alongwith relevant documents. It was informed that advance authorization in question was issued under SION, J-124. But they could not make any export against this advance authorization because overseas export market was very dull and now licence has since been expired. In view of this they have requested to amend the said advance authorization and extend the E.O upto 31.12.2010 so that they can complete E.O in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as this is a case of E.O extension, NC has no role to play. It was therefore decided to advise firm either to re-approach R.A or to make their request to Policy Relaxation Committee (PRC).

Case No148	M/s Pashupati Polytex Pvt. Ltd.,
NC Meeting No.16/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 15.7.2010	Ratification of input output norms in respect of Advance authorization No.6110000389 dated 4.2.2010

Decision:- The Committee considered the case as per agenda alongwith other relevant papers and decided to seek comments/views of Import Policy Division by sending complete set of documents to them and defer the case for relisting on 19.08.2010.